

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

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OA/TA/RA/CCP No. 2327/89

Ganesh Chander Joshi
APPLICANT(S)

Subhash Sharma
COUNSEL

VERSUS

RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		24.11.1989. Present: Shri Subhash Sharma, Counsel for the applicant. Heard the learned counsel of the applicant. As this Tribunal has no jurisdiction to adjudicate upon the service matters of employees of the General Reserve Engineering Force (GREF), the learned counsel of the applicant Cvide Judgment of the Tribunal in Kunja Krishna Pillay vs U.OI, reported in 1986(1) A7C 543) requests ^{for} leave to withdraw the application with liberty to file the case in an appropriate forum. Accordingly, the application is dismissed as withdrawn with liberty to the applicant to move the appropriate legal forum. <u>Subhash</u> (I.K. Rastogi) Member <u>amr</u> (P.K. Karthi) Vice-Chairman